

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 8th May, 2024, 10:30 A.M.

CP No. 61/CB/2022

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Ajay Somani & Anr. -Vs- Sparsh Multispeciality Hospital Pvt. Ltd. & Ors.
Under Section	210 (2), 213, 221, 241 & 242

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. Abhinav Kardekar, Adv.
Ms. Gurpreet Kaur Chawla, Adv.

For Respondent (s) Mr. Satya Smruti Mohanty, Adv.
Mr. Sarvavid Subash Pradhan, Adv.
Mr. Goutam Rai, Adv.
Ms. Gyaninee Nayak, Adv.
Mr. Pratyusha Mohanty, Adv.
Mr. Sambit Sekhar Moharana, Adv. } For R13

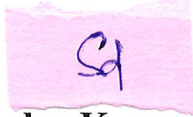
Mr. Shantanu Das, Adv.
Mr. Ramashish Acharya Adv. For R 5,6,9,10,11,12,15

Mr. Saswat K. Acharya, Adv.
Mr. Ashutosh Khemani, Adv.
Mr. S. Pholgu, Adv.
Mr. J. Sahoo, Adv.
Mr. A. Agarwal, Adv.
Mr. S. Agrawal, Adv.
Mr. J. Joshi, Adv. } For R2 – R4.

ORDER

Ld. Counsel Ms. Gyaninee Nayak appeared for the petitioner. Ld. Counsel Mr. S.K. Acharya appeared for the respondent. The appeal preferred by the petitioner against the interim order passed by this Tribunal dated 17.07.2023 in Company Appeal No. 157 of 2023 to Hon'ble NCLAT disposed of on 26.04.2024 with direction to dispose of the main petition in expeditious manner preferably within two months. Since, vacation intervening further

petitioner counsel represents that the petitioner intend to engage Senior Counsel wants time. At the consent of both sides, matter adjourned for final hearing by 19.06.2024. Registry is directed to list the matter on top of the Board.



Kaushalendra Kumar Singh
Member (Technical)



P. Mohan Raj
Member (Judicial)